

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PRANEET SOFTECH PRIVATE LIMITED (under CIRP)**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Praneet Softech Private Limited
2.	Date of incorporation of corporate debtor	29.04.2002
3.	Authority under which corporate debtor is incorporated / registered	RoC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900DL2002PTC115139
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: S-384 Panchshila Park, Ground Floor, New Delhi, South Delhi – 110017, Delhi  Business Address: E-93, 3rd Floor, Greater Kailash Enclave-I, New Delhi – 110048, Delhi
6.	Insolvency commencement date in respect of corporate debtor	18.12.2025 (Date of receipt of order by IRP: 24.12.2025)
7.	Estimated date of closure of insolvency resolution process	22.06.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Vimal Kumar Registration No. IBBI/ IPA-002 / IP-N00995 / 2020-2021 / 13236.
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: V 1104, The Hyde Park, Sector 78, Noida, Uttar Pradesh, 201301. Email: <a href="mailto:maidvimall@rediff.com">maidvimall@rediff.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Communication Address: <b>Mavent Restructuring Services LLP.</b> S-376, Panchsheel Park, New Delhi 110017  Email: <a href="mailto:cirp.praneetsoftech@gmail.com">cirp.praneetsoftech@gmail.com</a>
11.	Last date for submission of claims	10.01.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	<b>Not Applicable</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink : <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench - VI has ordered the commencement of a Corporate Insolvency Resolution Process of the Praneet Softech Private Limited on 18.12.2025 (date of receipt of order to IRP is 24.12.2025)

The creditors of Praneet Softech Private Limited, are hereby called upon to submit their claims with proof on or before 10.01.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.- Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Vimal Kumar

Interim Resolution Professional

**M/s Praneet Softech Private Limited**

IBBI/ IPA-002 / IP-N00995 / 2020-2021 / 13236

AFA valid upto 31.12.2026

**Communication Address: Mavent Restructuring Services LLP**

S-376, Panchsheel Park, New Delhi-110017

Email: [cirp.praneetsoftech@gmail.com](mailto:cirp.praneetsoftech@gmail.com) , [maidvimal1@rediff.com](mailto:maidvimal1@rediff.com)

Date: 27.12.2025

Place: New Delhi



**HINDUJA HOUSING FINANCE LIMITED**  
 Registered office at 27-A, Developed Industrial Estate, Guindy, Chennai - 600 032, Tamil Nadu. E-mail : auction@hindujahousingfinance.com  
 Contact No: Arun Mohan Sharma - 8800898999 | Seema - 9643061237

**POSSESSION NOTICE (For immovable property)**  
 Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "Borrowers") to repay the amount within 60 days from the date of receipt of said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this date mentioned against each account. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Account Number, Name of the Borrowers & Address	Possession Date	Demand Date & Total Outstanding
GZ/MNR/MNR/A000000999.1. Mr. Praveen Kumar Gupta 2. Mrs. Neetu Gupta. 116 Gali No. 8, Near Durga Mandir Vijay Chowk Laxmi Nagar Delhi-110092 / Description Of Property: All The Piece And Parcel Of Residential Flat No.4-4, First Floor, Back Side, rns Area Measuring 360 Sq. Ft., Built Up Residential Plot No.26, Out Of Khana No.216, Situated Block-3, Residential Colony Raj Vihar In The Village Of Sadullabad Pargana & Tehsil Loni, district Ghaziabad, Uttar Pradesh 201102	24.12.2025	21.08.2025 & Rs. 9,61,545/- as on 19.08.2025
DL/SDR/SRA/A000001921.1. Ms. Santhosh Kumar 2. Mr. Vinod Jhugti No.289, Ee Block, Jahangir Puri E Block, Delhi-110033 / Description Of Property: All The Piece And Parcel Of Flat No.0f-3, Without Roof Rights, Ground Floor, Middle Rhs Flat, Flat Area Measuring 400 Sq. Ft., Built Upon Plot No.44, having Total Area Measuring 200 Sq. Yds., i.e. 167.22 Sq.mtrs., Situated In Block B, Ganga Vihar, Village, Sadullabad, Pargana & Tehsil Loni, District, Ghaziabad, Uttar Pradesh -201102	24.12.2025	10.09.2025 & Rs. 11,53,166/- as on 09.09.2025

Place: Ghaziabad Date: 27/12/2025 Sd/- Authorised Officer- HINDUJA HOUSING FINANCE LIMITED

**TARINI ENTERPRISES LIMITED**  
 CIN: L51101DL2006PLC148967  
 Regd Office: 3/14A, 1st Floor, Vijaynagar Double Store, Delhi-110009  
 Website: www.tarinenterprises.in, E Mail: tarinenterprisespvtd@gmail.com, info@tarinenterprises.in  
 Ph.011-61382621

**NOTICE OF EXTRA ORDINARY GENERAL MEETING, E-VOTING INFORMATION, BOOK CLOSURE, RECORD DATE**

In compliance with applicable provisions of the Companies Act, 2013 ('Act') and rules made thereunder, Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015 NOTICE is hereby given that the **Extra General Meeting ('EGM')** of the Members of **Tarini Enterprises Limited ('Company')** will be held on **Thursday 15th January, 2026 at 12.30 P.M. (IST)**, to transact the business as set out in the EGM Notice.

In compliance with the Circulars, EGM Notice has been sent only through electronic mode to those Members whose email ids are registered with the Company/Registrar and Transfer Agent ('RTA')/Depository Participant ('DP'). The emailing of EGM Notice to all members has been completed on 24th of December, 2025 The aforesaid documents are also available on the Company's website at [www.tarinenterprises.in](http://www.tarinenterprises.in) of the Stock Exchange i.e. at [www.mseai.in](http://www.mseai.in), and on the website of National Securities Depository Limited ('NSDL') at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

**Manner of registering / updating email address, mobile number and bank account mandate**

Members whose email ids are already registered with the Company/RTA/DP, may follow the instructions for remote e-Voting as provided in the EGM Notice. Members who have not registered their email ids, are requested to register the same for receiving all communications, Notices etc. from the Company electronically as per process mentioned below:-

- Members holding Equity Shares of the Company in physical mode are requested to provide a duly signed Form ISR-1 along with supporting documents to the Company's Registrar and Share Transfer Agent-Skyline Financial Services Private Limited, either at their office at Skyline Financial Services Private Limited, D-153/A, 1st Floor, Okhla Industrial Area, Phase-I, New Delhi-110020, Tel: 011-40450193-97; or by e-mail at [admin@skylinertpa.in](mailto:admin@skylinertpa.in). The said form is available on the website of the Company at [www.tarinenterprises.in](http://www.tarinenterprises.in).
- Members holding Equity Shares of the Company in dematerialized form are requested to register / update their email address, mobile number and bank account details with their relevant depositories through their depository participants.

**ADITYA BIRLA CAPITAL**  
 LOANS INVESTMENTS INSURANCE PAYMENTS

**ADITYA BIRLA CAPITAL LIMITED**  
 Registered Office : Indian Rayon Compound, Veraval, Gujarat-362266, Branch Address at : Plot No-17, Vijaya Building, 2nd Floor, Barakhamba Road, New-Delhi-110001

**APPENDIX IV [See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002] Symbolic Possession Notice (for Immovable Property)**

On account of the amalgamation between Aditya Birla Finance Ltd. and Aditya Birla Capital Ltd. vide the Scheme of Amalgamation dated 11.03.2024 duly recorded in the Order passed by the National Company Law Tribunal - Ahmedabad on 24.05.2025, all the operations /contracts /obligations legal actions /correspondences/communications/SARFAESI actions initiated/ to be initiated by or against Aditya Birla Finance Ltd. in relation to the loan account and mortgaged property mentioned below, stands transferred to Aditya Birla Capital Ltd., the amalgamated company.

Whereas, the undersigned being the authorized officer of Aditya Birla Capital Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 07.10.2025 calling upon the borrowers namely **M/s. Ossify Industries Private Limited, through its Directors; Mr. Sandeep Kumar; Mrs. Divya Singh; Mr. Pardeep Kumar Verma; Mr. Anil Sharma; M/s Ustour Sales Private Limited, through its Directors; Meenakshi Sharma; Jonny** to repay the amount mentioned in the notice being Rs. 2,90,72,529.55/- (**Rupees Two Crores Ninety Lakhs Seventy-Two Thousand Five Hundred Twenty-Nine and Paise Fifty-Five Only**) within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 26<sup>th</sup> day of December of the year 2025.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Capital Limited for an amount Rs. 2,90,72,529.55/- (**Rupees Two Crores Ninety Lakhs Seventy-Two Thousand Five Hundred Twenty-Nine and Paise Fifty-Five Only**) and interests thereon.

The borrowers attention is invited to the provisions of sub-section 8 of Section 13 of the act, in respect of time available, to redeem the secured assets.

**Description of the Immovable Property-**  
**All That Part & Parcel of residential Property Bearing No. Commercial Unit/Shop Bearing No. OF-1001, having Super Area 1498.58 sq. ft. (139.22 sq. mtrs.) and Carpet Area 796.55 sq. ft. (74.00 sq. mtr.) on 10<sup>th</sup> Floor, electrical and other fittings, in the 'Gulshan One29' situated at Plot No. C3 E1, Jaypee Green Vihar Town, Sector- 129, Noida, District Gautam Buddha Nagar, U.P., India, comprising of proportionate undivided interest in land on sub-base lease basis. And Commercial Unit/Shop Bearing No. OF-1002, having Super Area 1409.62 sq. ft. (130.95 sq. mtrs.) and Carpet Area 792.28 sq. ft. (73.60 sq. mtr.) on 10<sup>th</sup> Floor, electrical and other fittings in the 'Gulshan One29' situated at Plot No. C3 E1, Jaypee Green Vihar Town, Sector-129, Noida, District Gautam Buddha Nagar, U.P., India, comprising of proportionate undivided interest in land on sub-base lease basis.**

DATE: 26/12/2025, PLACE : Noida Authorised Officer, (Aditya Birla Capital Limited)

**EICHER MOTORS LIMITED**  
 Regd. Office: OFFICE NO. 1111, 11TH FLOOR, ASHOKA ESTATE, PLOT NO. 24, BARAKHAMBHA ROAD, NEW DELHI 110001

NOTICE is hereby given that the certificate[s] for the undermentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities/applicant [s] has/have applied to the Company to issue duplicate certificate[s]. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, the Company will proceed to issue duplicate certificate[s] without further intimation.

Name[s] of Holder[s]	Folio No.	Certificate Nos.	Distinctive Nos.	No. of Shares	Kind of Securities and Face Value
MUKUND V PATEL (Deceased)	0057943	12609	1259001 To 1259100	100	Equity and F.V. Rs. 10/-

Place: Mumbai Date: 26/12/2025 Name of the Claimant(s) BINABEN SHARADHAI PATEL

**HERO HOUSING FINANCE LIMITED**  
 Contact Address: A-6, Third Floor, Sector-4, Noida - 201301, Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057, Ph: 011 49267000, Toll Free No: 1800 212 8800, Email: customer.care@herohfi.com Website: www.herohousingfinance.com | CIN: U65192DL2016PLC30148

**DEMAND NOTICE**  
 Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ('Act') read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ('Rules').

Whereas the undersigned being the Authorized Officer of Hero Housing Finance Limited (HHFL) under the Act and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Rules already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to as 'Obligors')/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notices, within 60 days from the date of the respective Notices, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to HHFL, within 60 days from the date of the respective Notice(s), the amounts indicated herein below against their respective names, together with further interest as detailed below in the respective Demand Notices, in full (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HHFL by the said Obligor(s) respectively.

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Due Rs. as on below Dates	Date of Demand	Date of NPA
HHFDELH019000001874	Rajesh Kumar, Aarti W/o Rajesh Kumar	Rs. 12,00,563/- as on 15.12.2025	19-12-2025	08-12-2025

Description of the Secured Assets / Immovable Properties / Mortgaged Properties:- Flat No Gf-2 (ground floor, L.i.g Back Side) Without Roof Rights Constructed On Plot No B 132, Khana No. 1307 Having Area Measuring 39.71 Sq. Mtrs. Mrs. Hayat Endre, Village Loni, Pargana And Tehsil Loni, District Ghaziabad -201102 Bounded as: East: Other's Property, North: Plot No. B-131, West: 7.5 MTR Rasta South: Plot No. B-133

\*With further interest, additional interest at the rate as more particularly stated in respective Demand Notice dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to HHFL, as aforesaid, then HHFL shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property, whether by way of sale, lease or otherwise without the prior written consent of HHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

DATE: 27-12-2025, PLACE: DELHI Sd/- Authorised Officer, For HERO HOUSING FINANCE LIMITED

**TRUHOME FINANCE LIMITED**  
 (Formerly Known As Shirram Housing Finance Limited)

Reg. Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No. 11, 2nd Lane, Cenotapha Road, Alwarpet, Tenmampet, Chennai-600018  
 Head Office: Level 3, Woodhardt Towers, East Wing C-2, G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051  
 Website: <http://www.truhomefinance.in>

**SYMBOLIC POSSESSION NOTICE**

Whereas, The undersigned being the authorised officer of Truhome Finance Limited (Formerly Known as Shirram Housing Finance Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued demand notice to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

[The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of Act read with rule 8 of the security interest enforcement rules, 2002 on 24-Dec-2025.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Truhome Finance Limited (Formerly Known as Shirram Housing Finance Limited) for an amount as mentioned herein below and interest thereon.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets].

**Borrower's Name and Address**

Mr. Sonu Singaniya S/o Mr. Kishori Lal Singaniya  
 House No. 1054/1, Kamal Vihar, Line Par, Bahadurgarh, Jhajjar, Haryana-124507.  
 Mrs. Sangeeta W/o Mr. Sonu Singaniya  
 House No. 1054/1, Kamal Vihar, Line Par, Bahadurgarh, Jhajjar, Haryana-124507.  
 M.S. Shri Ram Garments

Through it's Proprietor/ Partner/Manager Director/ Authorised Signatory Office at, RRC-798, Railway Road, Bahadurgarh, Haryana-124507.

**Amount due as per Demand Notice**

Rs. 22,01,691/- (Rupees Twenty Two Lakh One Thousand Six Hundred and Ninety One Only) in respect of Loan Account No. SLPHDLH0002505 as on 09-Oct-2025  
 Date of Demand Notice -10-Oct-2025  
 Date of Symbolic possession - 24-Dec-2025  
 Date of NPA - 03-Oct-2025

**Description of Mortgaged Property**

All that part and parcel of the properties bearing No. Khewat No. 285, Khana No. 30412 (1-10), 3041 (4-10), 3042 (2-18), Area Admeasuring 100 Sq., Yards, Situated at Waka Mauja Kamal Vihar, Railway Line Par, In Hudud of Nagar Palika Bahadurgarh, Distt-Jhajjar, Haryana.

Bounded By:- East- Road 18ft. Wide, West- Gali 10ft. Wide, North- Plot of Lalita Parsad, South- Plot of Altar Singh

Place: Bahadurgarh Date : 24-12-2025 Sd/- Authorised Officer- Truhome Finance Limited (Earlier Known as Shirram Housing Finance Limited)

**Instructions for remote e-Voting**

Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations'), Members will be provided with the facility to cast their vote electronically, through the remote e-Voting facility (before the EGM) on all the resolutions set forth in EGM Notice. The facility of casting votes will be provided by NSDL. The Members who have cast their vote by remote e-Voting prior to the EGM may also attend/participate in the EGM but shall not be eligible to vote at the EGM. All the Members are informed that:

- The voting rights of member(s) shall be in proportion to their shares in the paid up equity share capital of the Company as on the cut-off date i.e. Thursday 08th, January, 2026. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date, Thursday 08th, January, 2026 only shall be entitled to vote through remote e-Voting.
- Any person who acquires shares of the Company and becomes member of the Company after sending the notice of the EGM and holding shares as on cut-off date i.e. Thursday 08th, January, 2026, may obtain the User ID and password by sending an email to [evoting@nsdl.com](mailto:evoting@nsdl.com) or [info@skylinertpa.in](mailto:info@skylinertpa.in) by mentioning their Folio No./DP ID and Client ID. However, if a person is already registered with NSDL for remote e-Voting then existing user ID and password can be used for casting the votes.
- The remote e-Voting period commences at 09:00 A.M. (IST) on Monday 12th January 2026, and ends at 05:00 P.M. (IST) on Wednesday, January 14th, 2026. The remote e-Voting mode shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently.
- During this period, Members holding shares either in physical form or in dematerialized form may cast their vote by remote e-Voting before the EGM.
- The Members who have cast their vote by remote e-Voting prior to the EGM may also attend/participate in the EGM, but shall not be eligible to vote again at the EGM.
- Detailed process and manner of remote e-Voting and instructions for attending the EGM is being provided in the EGM Notice and also available on the Company's website at [www.tarinenterprises.in](http://www.tarinenterprises.in) on the website of NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).
- In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on toll free no. : 1800 1020 990 and 1800 22 44 30 or send a request to NSDL at [evoting@nsdl.com](mailto:evoting@nsdl.com) who will also address the grievances connected with the voting by electronic means.
- The Board of Directors has appointed Ms. Loveleen Gupta (FCS No. 5287), Practicing Company Secretary as 'Scrutinizer' to scrutinize the process of e-voting during the EGM and remote e-voting held before the EGM in a fair and transparent manner.
- The Results shall be declared within two working days of the conclusion of the EGM and the same, along with the consolidated Scrutinizer's Report, shall be placed on the website of the Company at [www.tarinenterprises.in](http://www.tarinenterprises.in), NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com) and shall be communicated to MSEI at [www.bseindia.com](http://www.bseindia.com).
- The Register of Members and Share Transfer Books of the Company will remain closed from Friday, January 09, 2026 to Thursday, January 15, 2026 (both days inclusive) for the purpose of EGM.

By order of the Board of Directors for TARINI ENTERPRISES LIMITED Sd/- Priyanka Devi (Company Secretary)

Place: New Delhi Date: 24.12.2025

**FORM A PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SANKAPA OVERSEAS PRIVATE LIMITED (under CIRP)**

**RELEVANT PARTICULARS**

S. No.	Name of corporate debtor	Sankapa Overseas Private Limited
1.	Name of corporate debtor	Sankapa Overseas Private Limited
2.	Date of incorporation of corporate debtor	15.12.1988
3.	Authority under which corporate debtor is incorporated / registered	RoC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL1988PTC034254
5.	Address of the registered office and principal office (if any) of corporate debtor	462, Mill Ground Floor, Near Oxygen Factory, Village Alipur Garhi, New Delhi - 110036
6.	Insolvency commencement date in respect of corporate debtor	18.12.2025 (Date of receipt of order by IIP: 24.12.2025)
7.	Estimated date of closure of insolvency resolution process	22.06.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Vimal Kumar Registration No: IBSBI/ IPA-002 / IP-N00995 / 2020-2021 / 13236
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: V 1104, The Hyde Park, Sector 78, Noida, Uttar Pradesh, 201301. Email: <a href="mailto:maidvimal1@rediff.com">maidvimal1@rediff.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Communication Address: Mavent Restructuring Services LLP, S-376, Panchsheel Park, New Delhi 110017. Email: <a href="mailto:cirpsankapoverseas@gmail.com">cirpsankapoverseas@gmail.com</a>
11.	Last date for submission of claims	10.01.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink : <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench - VI has ordered the commencement of a Corporate Insolvency Resolution Process of the Sankapa Overseas Private Limited on 18.12.2025 (date of receipt of order by IPR: 24.12.2025). The creditors of Sankapa Overseas Private Limited, are hereby called upon to submit their claims with proof on or before 10.01.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Vimal Kumar Interim Resolution Professional M/s Sankapa Overseas Private Limited IBSBI IPA-002 / IP-N00995 / 2020-2021 / 13236 AFA valid upto 31.12.2026  
 Communication Address: Mavent Restructuring Services LLP S-376, Panchsheel Park, New Delhi-110017. Email: [cirpsankapoverseas@gmail.com](mailto:cirpsankapoverseas@gmail.com), [maidvimal1@rediff.com](mailto:maidvimal1@rediff.com)

Date: 27.12.2025 Place: New Delhi

**FORM A PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PRANEET SOFTECH PRIVATE LIMITED (under CIRP)**

**RELEVANT PARTICULARS**

S. No.	Name of corporate debtor	Praneet Softech Private Limited
1.	Name of corporate debtor <td>Praneet Softech Private Limited</td>	Praneet Softech Private Limited
2.	Date of incorporation of corporate debtor <td>29.04.2002</td>	29.04.2002
3.	Authority under which corporate debtor is incorporated / registered <td>RoC- Delhi</td>	RoC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor <td>U72900DL2002PTC115139</td>	U72900DL2002PTC115139
5.	Address of the registered office and principal office (if any) of corporate debtor <td>Registered Address: S-384 Panchshila Park, Ground Floor, New Delhi - 110017, Delhi. Business Address: E-93, 3rd Floor, Greater Kailash Enclave-I, New Delhi - 110048, Delhi.</td>	Registered Address: S-384 Panchshila Park, Ground Floor, New Delhi - 110017, Delhi. Business Address: E-93, 3rd Floor, Greater Kailash Enclave-I, New Delhi - 110048, Delhi.
6.	Insolvency commencement date in respect of corporate debtor <td>18.12.2025 (Date of receipt of order by IPR: 24.12.2025)</td>	18.12.2025 (Date of receipt of order by IPR: 24.12.2025)
7.	Estimated date of closure of insolvency resolution process <td>22.06.2026</td>	22.06.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional <td>Name: Vimal Kumar Registration No: IBSBI/ IPA-002 / IP-N00995 / 2020-2021 / 13236</td>	Name: Vimal Kumar Registration No: IBSBI/ IPA-002 / IP-N00995 / 2020-2021 / 13236
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board <td>Address: V 1104, The Hyde Park, Sector 78, Noida, Uttar Pradesh, 201301. Email: <a href="mailto:maidvimal1@rediff.com">maidvimal1@rediff.com</a></td>	Address: V 1104, The Hyde Park, Sector 78, Noida, Uttar Pradesh, 201301. Email: <a href="mailto:maidvimal1@rediff.com">maidvimal1@rediff.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional <td>Communication Address: Mavent Restructuring Services LLP, S-376, Panchsheel Park, New Delhi 110017. Email: <a href="mailto:cir.praneetsoftech@gmail.com">cir.praneetsoftech@gmail.com</a></td>	Communication Address: Mavent Restructuring Services LLP, S-376, Panchsheel Park, New Delhi 110017. Email: <a href="mailto:cir.praneetsoftech@gmail.com">cir.praneetsoftech@gmail.com</a>
11.	Last date for submission of claims <td>10.01.2026</td>	10.01.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional <td>Not Applicable.</td>	Not Applicable.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) <td>Not Applicable.</td>	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: <td>Weblink : <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a></td>	Weblink : <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench - VI has ordered the commencement of a Corporate Insolvency Resolution Process of the Praneet Softech Private Limited on 18.12.2025 (date of receipt of order to IPR: 24.12.2025). The creditors of Praneet Softech Private Limited, are hereby called upon to submit their claims with proof on or before 10.01.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Vimal Kumar Interim Resolution Professional M/s Praneet Softech Private Limited IBSBI IPA-002 / IP-N00995 / 2020-2021 / 13236 AFA valid upto 31.12.2026  
 Communication Address: Mavent Restructuring Services LLP S-376, Panchsheel Park, New Delhi-110017. Email: [cir.praneetsoftech@gmail.com](mailto:cir.praneetsoftech@gmail.com), [maidvimal1@rediff.com](mailto:maidvimal1@rediff.com)

Date: 27.12.2025 Place: New Delhi

**FORM A PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF HANUNG PROCESSORS PRIVATE LIMITED (under CIRP)**

**RELEVANT PARTICULARS**

S. No.	Name of corporate debtor	Hanung Processors Private Limited
1.	Name of corporate debtor <td>Hanung Processors Private Limited</td>	Hanung Processors Private Limited
2.	Date of incorporation of corporate debtor <td>09.12.2002</td>	09.12.2002
3.	Authority under which corporate debtor is incorporated / registered <td>RoC- Delhi</td>	RoC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor <td>U18201DL2002PTC116882</td>	U18201DL2002PTC116882
5.	Address of the registered office and principal office (if any) of corporate debtor <td>S-384, Panchshila Park, Ground Floor, New Delhi-110017</td>	S-384, Panchshila Park, Ground Floor, New Delhi-110017
6.	Insolvency commencement date in respect of corporate debtor <td>18.12.2025 (Date of receipt of order by IPR: 24.12.2025)</td>	18.12.2025 (Date of receipt of order by IPR: 24.12.2025)
7.	Estimated date of closure of insolvency resolution process <td>22.06.2026</td>	22.06.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional <td>Name: Vimal Kumar Registration No: IBSBI/ IPA-002 / IP-N00995 / 2020-2021 / 13236</td>	Name: Vimal Kumar Registration No: IBSBI/ IPA-002 / IP-N00995 / 2020-2021 / 13236
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board <td>Address: V 1104, The Hyde Park, Sector 78, Noida, Uttar Pradesh, 201301. Email: <a href="mailto:maidvimal1@rediff.com">maidvimal1@rediff.com</a></td>	Address: V 1104, The Hyde Park, Sector 78, Noida, Uttar Pradesh, 201301. Email: <a href="mailto:maidvimal1@rediff.com">maidvimal1@rediff.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional <td>Communication Address: Mavent Restructuring Services LLP, S-376, Panchsheel Park, New Delhi 110017. Email: <a href="mailto:cirphanungprocessors@gmail.com">cirphanungprocessors@gmail.com</a></td>	Communication Address: Mavent Restructuring Services LLP, S-376, Panchsheel Park, New Delhi 110017. Email: <a href="mailto:cirphanungprocessors@gmail.com">cirphanungprocessors@gmail.com</a>
11.	Last date for submission of claims <td>10.01.2026</td>	10.01.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional <td>Not Applicable.</td>	Not Applicable.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) <td>NA</td>	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: <td>Weblink : <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a></td>	Weblink : <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench - VI has ordered the commencement of a Corporate Insolvency Resolution Process of the Hanung Processors Private Limited on 18.12.2025 (date of receipt of order to IPR: 24.12.2025). The creditors of Hanung Processors Private Limited, are hereby called upon to submit their claims with proof on or before 10.01.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Vimal Kumar Interim Resolution Professional M/s Hanung Processors Private Limited IBSBI IPA-002 / IP-N00995 / 2020-2021 / 13236 AFA valid upto 31.12.2026  
 Communication Address: Mavent Restructuring Services LLP S-376, Panchsheel Park, New Delhi-110017. Email: [cirphanungprocessors@gmail.com](mailto:cirphanungprocessors@gmail.com), [maidvimal1@rediff.com](mailto:maidvimal1@rediff.com)

Date: 27.12.2025 Place: New Delhi

**Indian Bank**  
 Zonal Office, Delhi Central  
 Indian Bank Building, 1st Floor, 17, Parliament Street, New Delhi-110001

**SALE NOTICE FOR E-AUCTION ON 16.01.2026**

**APPENDIX- IV-A" [See proviso to rule 9(1)] SALE NOTICE FOR RESALE OF IMMOVABLE PROPERTIES**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties, mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Indian Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 16.01.2026 for recovery of dues. The specific details of the properties intended to be brought to sale through e-auction mode are enumerated below:-

**DESCRIPTION OF PROPERTIES/ASSETS TO BE AUCTIONED ON 16.01.2026 (15 DAYS NOTICE FOR RESALE)**

S. No.	Name of the Borrower(s)/ Guarantor (s)/ Grantor Name	Contact Person & Mobile Number	Details of Immovable Property/ies	Physical / Constructive Possession	Amount of Secured Debt as on	Reserve Price	EMD/ Bid Multiplier	Earnest Money Deposit (Min Incremental Amount)
1.	Borrower:- Mrs Goyal Rice Traders (Mr. Pradeep Goyal S/o Krishan Chand Goyal)	Mr. Rajesh Kumar Prasad (8240447136)	Entire First Floor without Roof Rights at Property Bearing No-8, Block & Pocket C-4, Sector-6, Rohini, Delhi. 110085, measuring 31					